

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-384(PB)/2017**

**IN THE MATTER OF:**

Bank of India

.... Applicant/Petitioner

Vs.

Shiv Vani Energy Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**


For the Petitioner : Mr. Sanjay Bhatt, Ms. Srishti Kapoor, Advocates

**ORDER**

Learned Counsel for the petitioner states that a copy of the petition has been duly served on the respondent as per the tracking report at its Registered Office address of Greater Kailash, New Delhi.

Notice to show cause for 30<sup>th</sup> October, 2017 to the respondent be issued as to why this petition be not admitted. Process dasti.

List the matter on 30<sup>th</sup> October, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

04.10.2017  
V. Sethi